

of Central Road Fund is indicated below:—

(Rs . lakhs)

Year	Amount released to Andhra Pradesh	% of total amount released
1985-86	115.00	11.99
1986-87	130.00	20.00
1987-88	46.26	9.25
1988-89	7.39	1.06
1989-90	4.49	0.50

Cyclone in Andhra Pradesh

2446. SHRI TALARI MANOHAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) what is the estimated damage to the roads in Andhra Pradesh as a result of recent cyclone/floods in that State;

(b) whether Central Government have provided any assistance for that purpose to the State;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) The Task Force constituted to assess the damages to National Highways in Andhra Pradesh has assessed the same to be of the order of Rs. 5.03 crores. For other roads, the State Government has reported a damage of Rs. 284.925 crores to the Central Team deputed by the Ministry of Agriculture.

(b) to (d) A sum of Rs. 50.00 lakhs was released on ad hoc basis for urgent repairs to the National Highways. Ministry of Agriculture has also released Rs. 64.50 crores to Andhra Pradesh State to undertake all relief measures and incur necessary expenditure in the wake of the natural calamity.

Recommendations of the Cadre Review committee set up for the T.V. and AIR Engineers

2447. SHRI JAGDISH PRASAD MATHUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the recommendations of the Cadre Review Committee set up for the T.V. and A.I.R. engineer, and Chief engineers regarding their upgradation and salary fixation; and

(b) by when the recommendations are likely to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Since no final decision has been taken on the proposals for cadre review, it may not be proper to divulge the details at this stage.

(b) No specific time frame can be indicated since consultation with other Ministries also involved.

The Sword of Tipu Sultan

2448. SHRI JAGDISH PRASAD MATHUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether T.V. serial captioned "The Sword of Tipu Sultan" contemplated as a freedom struggle film was referred to the Ministry's editorial Board on Indian Struggle for Independence for clearance;

(b) if so, what were the recommendations and whether they were carried out by the producer;

(c) if the answer to part (a) above be in negative, the reasons thereof; and

(d) whether any member of the Board has later raised any objection to the content of the film and also for it not being referred to the Board for clearance?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) Does not arise.

(c) The Editorial Board was constituted for the specific purpose of advising the Government on script and title of films on "India's Struggle for Independence" to be produced by the Film Division and its terms of reference did not extend to Doordarshan programmes of similar nature.

(d) A Member of the said Editorial Board made a suggestion that the matter might be more appropriately referred to it for advice.

AIR Network in Andhra Pradesh

2449. **SHRI TALARI MANOHAR:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the percentage of population covered by All India Radio Network in Andhra Pradesh is less than that of many other States;

(b) the total area covered by All India Radio Network in Andhra Pradesh so far; and

(c) whether there is any proposal for expansion of All India Radio Network?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Andhra Pradesh is one of the five States which has a coverage of 99 per cent of the population by Radio.

(b) 2,70,000 Sq. Kms. (Approximately).

(c) All India Radio coverage in the State will be further strengthened by the setting up of seven new radio stations and by raising the power of the existing 10 KW SW Transmitter at Hyderabad to 50 KW.

Inner Line Permit for Mizoram and Nagaland

2450. **SHRI ASHWANI KUMAR:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Inner Line Permit is required for persons desiring to enter Mizoram or Nagaland;

(b) whether such permit is also required for persons desiring to enter Meghalaya;

(c) the year since when the requirement of Inner Line Permit is in force; and

(d) the details of categories of persons who are required to obtain such permits and those who are exempted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY):

(a) to (d) Mizoram and Nagaland have been declared as Protected Areas under the Foreigners (Protected Areas) Order, 1958, and Meghalaya has been declared as Restricted Area under the Foreigners (Restricted Areas) Order, 1963. All foreigners, other than citizens of Bhutan, require permits to enter these areas. Under the Bengal Eastern Frontier Regulation, 1873, Indian citizens, not normally resident in certain parts of Nagaland and Mizoram, also require permission to visit these areas.

Raid on Brothels in G.B. Road

2451. **SHRI SHIV PRATAP MISHRA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in a raid conducted on brothels in G.B. Road, Delhi on 4th March, 1990, many children were found who were brought there from different parts of the country by unscrupulous persons;